

**THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH AT AGRA**

**BEFORESHRI RAMIT KOCHAR, ACCOUNTANT MEMBER
AND
AND SHRI SUDHIR KUMAR, JUDICIAL MEMBER**

ITA No.265/Agra/2024
Assessment Year: 2013-14

Rishi Godani, A/203, Shubh Labh Residency, Indore (MP) PIN: 452 018	Vs.	ITO, Ward-4(1) (3) Aligarh U.P
PAN :ABEPG8349R		
(Appellant)		(Respondent)

Assessee by	Written submissions
Department by	Sh. Shailendra Shrivastava, SR. DR

Date of hearing	08.01.2025
Date of pronouncement	23.01.2025

ORDER

PERSUDHIR KUMAR, JUDICIAL MEMBER:

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals)/National Faceless Assessment Centre (NFAC), New Delhi, dated 29.05.2024 passed for assessment year 2013-14.

2. Written submissions were filed for and on behalf of the assessee. However, the assessee, vide his letter dated 03.12.2024,

has requested for withdrawal of the appeal as the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2024”, for which, he has filed Form No. 2 issued by the Pr.CIT-1, Agra.

3. However, it is submitted by the appellant that the aforesaid be subjected to a caveat that in case the dispute relating to tax arrears for the assessment year under consideration is not ultimately resolved in terms of the afore-stated Scheme, the appellant shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. As the learned DR has no objection with regard to the aforesaid caveat, accordingly, we hold so.

4. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 23/01/2025.

Sd/-
(RAMIT KOCHAR)
ACCOUNTANT MEMBER

Sd/-
(SUDHIR KUMAR)
JUDICIAL MEMBER

Dated:23,January,2025.

Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra

Sl. No.	Particulars	Date
1.	<i>Date of dictation of Tribunal Order:</i>	09.01.2025
2.	<i>Date on which the typed draft Tribunal order is placed before the Dictation Member:</i>	09.01.2025
3.	<i>Date on which the typed draft Tribunal Order is placed before the other Member:</i>	09.01.2025
4.	<i>Date on which the approved draft Tribunal Order comes to the Sr. PS/PS:</i>	.01.2025
5.	<i>Date of which the fair order is placed before the Dictating Member for pronouncement:</i>	.01.2025
6.	<i>Date on which the signed order comes back to the Sr. PS/PS:</i>	.01.2025
7.	<i>Date on which the final Tribunal Order is uploaded by the Sr.PS/PS on official website:</i>	23.01.2025
8.	<i>Date on which the file goes to the Bench Clerk along with Tribunal Order.</i>	.01.2025
9.	<i>Date of killing off the disposed of files on the judiSIS Portal of ITAT by the Bench Clerk:</i>	.12.2024
10.	<i>Date on which file goes to the Supervisor (Judicial):</i>	.01.2025
11.	<i>The date on which the file goes to the Asst. Registrar for endorsement of the order:</i>	.01.2025
12.	<i>Date of dispatch of the order</i>	.01.2025